

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal Nos. 40564 & 40565 of 2013

(Arising out of Order-in-Appeal No.51 & 52/2012 (Chennai-IV) dt. 23.11.2012 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Chennai]

Commissioner of Central Exise

Chennai IV,
No.692, M.H.U Complex,
Anna Salai, Nandanam
Chennai 600 035.

Appellant

VERSUS

M/s.PHA India (P)Ltd.

C-16 & C-25, SIPCOT Industrial Park,
Irrungattukottai
Sriperumbudur 602 105

Respondent

APPEARANCE :

Shri S. Govindarajan, (AR) for the Appellant

None for the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI, C.S., MEMBER (JUDICIAL)
HON'BLE MR. P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 01.11.2019

DATE OF DECISION : 01.11.2019

FINAL ORDER No. 41252-41253 / 2019

PER BENCH

At the outset, Ld. A.R for the Revenue submits that the amount of duty involved in the instant appeals is below the monetary limit prescribed in terms of litigation policy vide Board's instruction issued in F.No.390/Misc./116/2017-JC dt. 22.08.2019 and therefore prayed for withdrawal of appeals.

2. After hearing both sides, the prayer of the Revenue for withdrawal of appeals is acceded to and the Revenue's appeals are dismissed as withdrawn.

(dictated and pronounced in court)

(Sulekha Beevi C.S.)
Member (Judicial)

(P.Venkata Subba Rao)
Member (Technical)

